

Central Administrative Tribunal  
Principal Bench, New Delhi.

MA-1875/94 &  
CCP-348/93 in  
OA-2948/91

New Delhi this the 31st Day of August, 1994.

Hon'ble Mr. Justice S. K. Dhaon, Acting Chairman  
Hon'ble Mr. B. N. Dhundiyal, Member(A)

Shri Jitender Kumar,  
S/o Sh. Om Prakash,  
R/o Village Sankhel,  
Tehsil Bahadurgarh,  
District Rohtak,  
Haryana.

Petitioner

(By advocate Shri B.B. Raval)

versus

Shri Ashok Pradhan,  
Commissioner,  
Dts. of Transport,  
Delhi Administration,  
Delhi.

Respondent

(By advocate Shri Girish Kathpalia)

ORDER(ORAL)  
delivered by Hon'ble Mr. Justice S. K. Dhaon, Acting Chairman

The learned counsel for the parties are agreed that on 26.8.94 by means of memorandum issued by the Joint Director (Administration), an appointment has been given to the applicant. In view of this development, this contempt petition has become infructuous. It is accordingly disposed of.

Notice issued to the respondent is discharged.

No costs.

*B. N. D. S.*  
(B. N. DHUNDIYAL)  
MEMBER(A)

/vv/

*S. K. D.*  
(S. K. DHAON)  
ACTING CHAIRMAN